

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-266(PB)/2017

IN THE MATTER OF:

Vinita Mahadewsingh

.....Petitioner

v.

M/s. AMR Infrastructure Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 12.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

R. Varadharajan
Hon'ble Member (J)

For the Petitioner(s): Mr. Ashutosh Kumar & Mr. Bhaskar Mishra, Advocates

For the Respondent(s):

ORDER

Mr. Ashutosh Kumar, learned counsel for the petitioner states that he has filed his power of attorney and he has also instructions to apply for withdrawal of the petition.

Consequently, the petition is dismissed as withdrawn.

Sd-

(M.M. KUMAR)
PRESIDENT

Sd-

(R. VARADHARAJAN)
(MEMBER JUDICIAL)

12.01.2018
Vineet